

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 154(ND)/2013

IN THE MATTER OF:

Nitin Geonka

.....Petitioner

v.

M/s. Geonka Diamond & Jewels Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 397/398

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

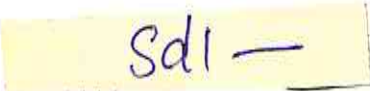
Deepa Krishan
Hon'ble Member (T)

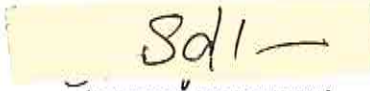
For the Petitioner(s) : Ms. Ranjana Roy Gawai & Mr. Vivek Kumar, Advocates

For the Respondent(s) : Mr. Sameer Dawar, Advocate

ORDER

Learned counsel for the respondent states that the matter is still pending before the Hon'ble Rajasthan High Court and is posted for hearing on 31.08.2017. In view thereof, the hearing is deferred to 20.09.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

29.08.2017
Vineet